

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00388/2018 in & OA/310/00970/2018

Dated Tuesday the 24th day of July Two Thousand Eighteen

PRESENT

**HON'BLE MR. R. RAMANUJAM, Member (A)
&
HON'BLE MR. P. MADHAVAN, Member (J)**

1. Bahujan Executives Association of BSNL
rep by its Circle Secretary R.T.Karthikeyan.
2. V.Sivakumar.Applicants

By Advocate Mr. R. Rajesh Kumar

Vs

1. Union of India rep by its
Secretary,
Dept. of Telecommunication,
Ministry of Communication & Information Technology,
Govt. of India,
421, Sanchar Bhavan,
20, Ashoka Road, New Delhi 110001.

2. The Chairman cum Managing Director,
BSNL Corporate Office,
Bharat Sanchar Bhavan,
Harish Chandra Mathur Lane,
Janpath, New Delhi 110001.

3. Director (HR),
BSNL Corporate Office,
Janpath, New Delhi 110001.

4. Chief General Manager,
BSNL, Southern Telecom Projects,
No. 25, Greenways Road,
R A Puram, Chennai 28.Respondents

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicants have filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondents to give the applicant a personal hearing before finalising BSNL Executive Policy Amendment & Recruitment Rules 2017 and in lieu of which to consider the representation of the 1st applicant dated 28.06.2018 and 09.11.2017 within a time stipulated as fixed by this Hon'ble Tribunal and thus render justice.”

2. It is submitted that the 1st applicant made Annexure A8 representation dated 28.06.2018 regarding the proposed BSNL Executives Promotion Policy which is pending consideration of the respondents. Accordingly, the applicants would be satisfied if the respondents are directed to consider the representation before amending the relevant rules in accordance with the proposal. It is further submitted that the 1st applicant being an association may be granted a personal hearing before the scheme is finalised.

3. Keeping in view the limited relief sought and without entering into the merits of the case, we deem it appropriate to direct the respondents to consider Annexure A8 representation dt. 28.06.2018 and take a decision in accordance with law. The respondents may also

consider if they could grant a personal hearing to the association if it is otherwise recognised and if it is in accordance with the procedure established for taking policy decision in such matters.

4. OA is disposed of with the above directions at the admission stage. Consequently, MA for joining together stands disposed of.

(P. Madhavan)
Member(J)

(R.Ramanujam)
Member(A)

24.07.2018

SKSI